

Title: Introduction of the Rehabilitation and Resettlement Bill, 2007.

MR. DEPUTY-SPEAKER: The House will now take up Item No. 15B of the Supplementary List of Business.

Dr. Raghuvansh Prasad Singh

ग्रामीण विकास मंत्री (डॉ. रघुवंश प्रसाद सिंह): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि लोक प्रयोजन की परियोजनाओं के लिए भूमि के अर्जन या किसी अन्य कारण से अस्वैच्छिक विस्थापन से प्रभावित व्यक्तियों के पुनर्वास और पुनर्व्यवस्थापन के लिए और उनसे संबंधित या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the rehabilitation and resettlement of persons affected by the acquisition of land for projects of public purpose or involuntary displacement due to any other reason, and for matters connected therewith or incidental thereto. "

The motion was adopted.

MR. DEPUTY-SPEAKER: The Minister may now introduce the Bill

डॉ. रघुवंश प्रसाद सिंह: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

...(Interruptions)

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14.02 hrs.

MR. DEPUTY-SPEAKER: The House will now take up Item No.16. Matters under Rule 377 may please be treated as laid on the Table of the House.

...(Interruptions)